Corrigendum

New Delhi, the 12th July, 2017

G.S.R. (E).- In the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No.1/2017-Integrated Tax (Rate), dated the 28th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 666(E), dated the 28th June, 2017,-

(i) at page 69, in line 28, for “Coffee, whether or not roasted or decaffeinated”, read “Coffee roasted, whether or not decaffeinated”;

(ii) at page 72, after line 14, insert-

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<table>
<thead>
<tr>
<th>“103A”</th>
<th>2302</th>
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</table>
| Bran, sharps and other residues, whether or not in the form of pellets, derived from the sifting, milling or other working of cereals or of leguminous plants [other than aquatic feed including shrimp feed and prawn feed, poultry feed and cattle feed, including grass, hay and straw, supplement and husk of pulses, concentrates and additives, wheat bran and de-oiled cake]”;
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(iii) at page 74, in line 42, for “2710 19 00”, read “2711 19 00”;

(iv) at page 77, in line 28, for “84 or 85”, read “84, 85 or 94”;

(v) at page 87 after line 17 insert-

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<table>
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<th>0805</th>
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| Citrus fruit, such as Oranges, Mandarins (including tangerines and satsumas); clementines, wilkings and similar citrus hybrids, Grapefruit, including pomelos, Lemons (Citrus limon, Citrus limonum) and limes (Citrus aurantifolia, Citrus latifolia), dried”;
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(vi) at page 88, in line 34, for “2202 90 10”, read “2202 99 10”;

(vii) at page 88, in line 35, for “2202 90 20”, read “2202 99 20”;

(viii) at page 88, in line 36, for “2202 90 90”, read “2202 99 90”;
(ix) at page 88, in line 37, *for “2202 90 30”, read “2202 99 30”*;
(x) at page 119, in line 44, *for “2202 90 90”, read “2202 99 90”*;
(xi) at page 127 after line 49, insert-

| 163A | 8701 | Road tractors for semi-trailers of engine capacity more than 1800 cc |

[F.No.354/117/2017-TRU Pt.]

(Mohit Tewari)

Under Secretary to the Government of India